

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 330
IA-1357/2024
In
IB-809(ND)/2021

IN THE MATTER OF:

M/s. Metalite Eco Future Labs Pvt Ltd

.....APPLICANT/PETITIONER

SECTION

U/s 10 of IBC, 2016

Order delivered on 12.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

IA-1357/2024:-

This application has been filed seeking the following prayers:-

- *Order Respondent No. 1(Commissioner, Customs) to immediately return the original bonds pertaining to the Bank Guarantees held by them to Respondent No. 2;*
- *Order Respondent No. 2 (Manager, Bank of Baroda) to immediately remit the amount of the FDR's to the Liquidation Account so that the same could form a part of the Liquidation Estate;*

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the Respondents.

The Applicant shall serve notice along with the application on the Respondents by all modes and file proof and affidavit of service within one week. The Respondents is directed to file reply affidavit within one week after receipt of the notice.

List the matter on **08.05.2024**.

Sd/-

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)